

**FORM A**

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF Shiv Mfg. Pipes Private Limited**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shiv Mfg. Pipes Private Limited
2.	Date of incorporation of corporate debtor	07/11/2013
3.	Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28910MH2013PTC249912
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> Shop-4, "Dharti Height", Plot-28, Sec-21, Navi Mumbai / Kamothe Navi Mumbai Mumbai City Mh 410209
6.	Insolvency commencement date in respect of corporate debtor	Date of order: 25.10.2019 Receipt of order: 20.11.2019
7.	Estimated date of closure of insolvency resolution process	Date of closure: 1. From the date of order: 21 <sup>st</sup> April, 2020 2. From the receipt of order: 17 <sup>th</sup> May, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajendra Ramnarain Agrawal Registration Number: IBBI/IPA-001/IP-P01209/2018-2019/11923
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 1306, Oberoi Woods Tower B, Mohan Gokhale Road, Goregaon East, Mumbai- 400063 Registered E-mail-ID: rajendra.agrawal29@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Communication Address:</b> 1204 Maker Chamber V, Jammalal Bajaj Road, Nariman Point, Mumbai - 400021 Email: ip.smppl@gmail.com
11.	Last date for submission of claims	03 <sup>rd</sup> December, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="http://www.ibbi.gov.in/home/downloads">http://www.ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process (CIRP) of Shiv Mfg Pipes Private Limited on 25<sup>th</sup> October, 2019.

The creditors of Shiv Mfg Pipes Private Limited, are hereby called upon to submit their claims with proof on or before 03<sup>rd</sup> December, 2019 to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter-IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claim is to be submitted by way of the following specified forms in CIRP Regulations:

- Form B- For Claim by Operational Creditors;
- Form C- For Claim by Financial Creditors;
- Form D- For Claim by Workmen and Employees;
- Form E- For Claim by Authorized Representatives of Workmen and Employees;
- Form F- For Claims by Creditors (other than Financial Creditors and Operational Creditors)

Submission of false or misleading proofs of claim shall attract penalties.

**For SHIV MFG. PIPES PVT. LTD.**

*Rajendra*



**Rajendra Ramnarain Agrawal**  
Interim Resolution Professional,  
Shiv Mfg. Pipes Private Limited

Registration Number: IBBI/IPA-001/IP-P01209/2018-2019/11923

Mumbai,  
22/11/2019

*Received for*  
*[Signature]*

**DIRECTOR**

22/11/19 Surekha Shelke